

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 05TH DAY OF MAY, 2020/15TH VAISAKHA, 1942

W.P(C) TMP NO.332 OF 2020

PETITIONER:

1. THE DESAMANGALAM SERVICE CO-OPERATIVE BANK LTD.NO. 134, DESAMANGALAM, THRISSUR, REPRESENTED BY ITS SECRETARY.
2. VARAVOOR SERVICE CO-OPERATIVE BANK LTD. NO.R.299, VARAVOOR.P.O, PIN-680 585, REPRESENTED BY ITS SECRETARY.

BY ADVS. SRI.P.C.SASIDHARAN
SRI.K.S.ANIL

RESPONDENTS:

1. UNION OF INDIA, REPRESENTED BY THE SECRETARY TO GOVERNMENT OF INDIA, MINISTRY OF FINANCE, NORTH BLOCK, RAISANA HILL, NEW DELHI-110001.
2. COMMISSIONER OF INCOME TAX (TDS), OFFICE OF THE COMMISSIONER OF INCOME TAX, (TDS), AAYAKAR BHAVAN, SAKTHANTHAMPURAN RANGAR, THRISSUR - 680 001
3. THE INCOME TAX OFFICER (TDS), OFFICE OF THE INCOME TAX OFFICER (TDS), AAYAKAR BHAVAN, SAKTHAN THAMPURAN RANGAR, THRISSUR - 680 001

BY SRI.P.VIJAYAKUMAR, ASGI
SRI.JOSE JOSEPH, SC

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 05.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

BECHU KURIAN THOMAS,J.

W.P.(C) TMP No.332 of 2020

Dated this the 5th day of May, 2020

ORDER

Learned Assistant Solicitor General of India takes notice on behalf of the 1st respondent. Adv. Jose Joseph, learned Standing Counsel for the Income Tax, takes notice on behalf of respondents 2 and 3.

In view of the order dated 23.3.2020 in W.P.(C) No.9333 of 2020 and connected cases, there shall be an interim stay of deduction of tax at source from the petitioner under Section 194N of the Income Tax Act for three months.

Post this writ petition along with connected matters on 27.5.2020.

**BECHU KURIAN THOMAS
JUDGE**

VPS

APPENDIX

PETITIONERS EXTS:

EXHIBIT-P1: TRUE COPY OF THE PROCEEDINGS DATED
9/3/2020 ISSUED TO THE 1ST PETITIONER BY
THRISSUR DISTRICT CO-OPERATIVE BANK.

EXHIBIT-P2: TRUE COPY OF THE PROCEEDINGS DATED
9/3/2020 ISSUED TO THE 2ND PETITIONER BY
THRISSUR DISTRICT CO-OPERATIVE BANK.